

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

D.A. No. 860/94.

Dt. of Decision : 20.7.94.

Mr. G^o Samuel

.. Applicant.

Vs

1. Union of India rep. by
its Secretary,
Ministry of Communications,
Department of Posts,
2. The Postmaster General,
Vijayawada Region,
Vijayawada, Krishna Dist.(A.P.).
3. The Sr. Superintendent of Post Offices,
Prakasam Division, Ongole,
Prakasam Dist.
4. The Chief Postmaster General,
Department of Posts,
Abids, Hyderabad.

.. Respondents.

Counsel for the Respondents: Mr. N.R.Devaraj, Sr.CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V.NEELADRI RAO : VICE CHAIRMAN

To

1. The Secretary, Union of India,
Ministry of Communications, Dept.of Posts,
New Delhi.
2. The Postmaster General,
Vijayawada Region, Vijayawada,
Krishna Dist. (A.P)
3. The Sr.Superintendent of Post Offices,
Prakasam Division, Ongole, Prakasam Dist.
4. The Chief Postmaster General.
5. One copy to Mr.A.T.M.Rangaramanujam, Advocate, 3-6-369/A/10
Street No.1, Himayatnagar, Hyd.
6. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT, Hyd.
7. One spare copy.

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O.A.NO.860/94.

JUDGMENT

Dt: 20.7.94

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

Heard Shri ATM Rangaramanujam, learned counsel for the applicant and Shri N.R.Devaraj, learned standing counsel for the respondents.

2. This OA was filed according the order dated 25.4.1994 of the 2nd respondent to the extent of his transfer from Chirala to Uppugundur. Even in the application, it is stated that the adverse report not been communicated and no opportunity has been given to him to explain the same. But the applicant completed three years of service at Chirala and his transfer from Chirala is a routine transfer.

3. It is also stated for the applicant that his wife is working at Kandukuru and he may be considered for the ~~same~~ posting. Further submission for the service.

4. Hence, it is proper to dispose of this OA at the admission stage with the following directions:-

The case of the applicant for transfer to Kandukuru or any place nearby may be considered as and when a vacancy arises. No costs.

MEMBER(ADMIN.)

VICE CHAIRMAN

DATED: 20th July, 1994.
Open court dictation.

vsn

Deputy Registrar

C copy 21/7/94

Received on 21/7/94
at 4:50 PM

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CHECKED BY

COMPARED BY

APPROVED BY

HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR.K.RANGARAJAN : M(ELIN)

DATED: 20 - 7 - 1994

M.A.No./R.A/C.A.No.

in

O.A.No. 860/94

(T.A.No.

(W.P.NO

)

Admitted and Interim directions
Issued.

Allowed.

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected

No order as to costs.

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